

**Mr. Deputy-Speaker:** There must be some meaning in questions. If any hon. Member has got any information that the Andhra University has applied and that the grant has not been made, then the answer might very well be elicited on the floor of the House. Nobody has got any information, and these are shots merely at random.

**Shri Meghnad Saha:** May I know whether the proposed University Grants Committee contemplates considering applications for research grants from all Universities, and not only from Central Universities?

مجلس آف ایجوکیشن اینڈ نیچرل  
ریسرچ اینڈ سائنس ڈیپارٹمنٹ - (مولانا آزاد):  
ہاں مگر یہ تو اس پر موقوف ہے کہ اس وقت گورنمنٹ آف انڈیا کی فائنڈیشن کی حالت کیا ہے اور کہاں تک وہ مدد کر سکتی ہے۔

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): Yes, but it depends on the present financial position of the Government of India and on how far it can help].

**Shri B. S. Murthy:** On what basis are these grants given? Is it on the basis of the fundamental research being carried out in any University, or on the basis of an application from the University itself?

**Shri K. D. Malaviya:** These grants are given on the basis of specific work that is suggested by the Universities, and the desirability to help them is with a view to prosecuting those particular works.

**Shri B. S. Murthy:** Is it not a fact that the Andhra University has put in an application, and has not been given any grants?

**Shri K. D. Malaviya:** I am not aware of it. I require notice.

**Shri Meghnad Saha:** Is the hon. Minister of Education aware that the Radhakrishnan Committee has recommended that the research grant should be given to all universities and not merely Central Universities, by means of an autonomous University Grants Commission.

مولانا آزاد - کمیشن کی بہت سی سفارشاتیں اس طرح کی ہیں - لیکن گورنمنٹ آف انڈیا کی جیب خالی ہے۔

[Maulana Azad: There are many such recommendations, but Government of India has no funds.]

**Shri N. P. Damodaran:** May I know whether any University in South India has applied for the grants?

श्री निडवानी : यह जब खाली होते हुए कैसे मन्त्रियों की तादाद बढ़ाई जाती है ?

#### SCHEME FOR WELFARE OF CRIMINAL TRIBES

\*799. **Shri Tushar Chatterjea:** (a) Will the Minister of Home Affairs be pleased to state whether the Criminal Tribes Welfare Board has recommended a five-year scheme for the welfare of the criminal tribes?

(b) If so, what are the details of the scheme and what steps are Government taking for the implementation of the recommendations?

(c) What are the financial implications of the scheme and how are they proposed to be met?

(d) Do Government propose to reopen the Criminal Tribes Department?

(e) If so, why and when will it be re-opened?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) Yes.

(b) and (c). I lay a statement on the Table of the House giving the information asked for. [See Appendix IV, annexure No. 48].

(d) No.

(e) Does not arise.

**Shri Tushar Chatterjea:** In the statement it is stated that,

"It was accordingly decided to convene an All-India Conference during the next session of Parliament."

to discuss the position of the ex-criminal tribes? May I know whether any representatives of political organisations will be called for this Conference?

**Shri Datar:** They are going to be called.

**Shri Velayudhan:** May I know what are the special features of the scheme, and whether any State Government has implemented this scheme?

**Shri Datar:** Government have no scheme at all. The scheme has been submitted by Ex-criminal Tribes Board of the Servants of People Society, and the Government want to know whether there are any other organi-

sations which have a similar scheme. All the schemes will be considered, and due grants made, if necessary.

**Shri Tushar Chatterjea:** May I know whether Government have got statistics about the number of people falling under the category of ex-criminal tribes?

**Shri Datar:** They are about 4 million in number.

**Shri B. S. Murthy:** May I know whether the Government of Madras submitted any scheme for furthering the work of the criminal tribes, in the State?

**Shri Datar:** No.

**Shri Veeraswamy:** May I know whether these tribes are still criminals, so that this obnoxious term is used?

**Shri Datar:** They are ex-criminal tribes, and not present criminal tribes.

**Shri Dabhi:** May I know whether the Criminal Tribes Act is still in force in any State?

**Shri Datar:** Unfortunately it is still in force in some Part B States.

**Shri K. G. Deshmukh:** May I know whether the grants to these bodies will be made with the consent of the State Governments or will they be directly given?

**Shri Datar:** That is a question which has to be considered by the Conference. They might be given directly to the organisations or to the various State Governments for distribution amongst the various organisations in these States.

**Shri Dabhi:** In which States is the Act in force?

**Shri Datar:** I think Rajasthan is, possibly, one.

#### CLAIMS OF DISPLACED GOVERNMENT SERVANTS FOR FIXATION OF PAY ETC.

\*800. **Dr. Rama Rao:** (a) Will the Minister of Defence be pleased to state whether there are any displaced Government servants, who were appointed to posts under the Ministry of Defence through the Transfer Bureau and whose claims for fixation of pay and allowances, as permissible, are still pending?

(b) If so, how many claims are so pending and, for what period?

(c) Is it a fact that some of the above-mentioned Government servants have been retrenched?

(d) If so, was this in contravention of the orders of the Ministry of Home Affairs safeguarding the service of permanent Government servants who had migrated?

(e) How did such lapse, if any, occur and what steps have been taken to punish those responsible for the same?

**The Deputy Minister of Defence (Sardar Majithia):** Information in so far as the Ministry of Defence (Main Sectt.) and Armed Forces Headquarters are concerned is given below. Information in respect of Lower Formations is being collected and will be placed on the Table as soon as possible.

(a) Yes.

(b) The claims of seven displaced Government servants in respect of fixation of pay are pending—two for about a year and five for about 3 to 4 years.

(c) No.

(d) and (e). Do not arise.

#### MARINE BIOLOGICAL STATION (ANDAMANS)

\*801. **Shri S. C. Samanta:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether a Planning Officer to draw up plans for the setting up of the Marine Biological Station at Andamans has been appointed?

(b) If so, what are his findings about the study of physical Oceanography?

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) No, Sir.

(b) Does not arise.

May I be allowed to make a statement in this connection?

**Mr. Deputy-Speaker:** Is it a long one?

**Shri K. D. Malaviya:** It is a short one.

The Advisory Committee for co-ordinating scientific work did make some recommendations in 1950, which are indicated by the hon. Member. But subsequently the Central Board of Geophysics appointed a Committee